

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
01-04-2024 AT 10:30 AM**

**CP (IB) 497/7/HDB/2018  
IA (IBC) 454/2022 & IA (IBC) 687/2021 in IA No. 625/2021  
in CP (IB) 497/7/HDB/2018  
u/s. 7 of IBC, 2016**

**IN THE MATTER OF:**

International Asset Reconstruction Company Pvt Ltd      **...Financial Creditor**

**AND**

Atlanti Spinning and Weaving Mills Ltd      **...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**O R D E R**

**IA (IBC) 454/2022**

Learned Senior counsel Mr Chandrasen Reddy along with Ms Harshita Datla, for respondent present physically.

Learned Counsel Mr VV Siva Kumar, for applicant

Smt Sujata Chattopadhyay, Liquidator present physically.

Heard both sides. Both sides shall file the memos not exceeding two pages on the impact on proceedings before Hon'ble Supreme Court, if any on the present application. Call on 05.04.2024.

**IA (IBC) 687/2021 in IA No. 625/2021**

Learned Counsel Mr Srikanth Hariharan, for applicant along with the learned senior counsel Mr Chandrasen Reddy along with Ms Harshita Datla, for applicant present physically.

Learned Counsel Mr VV Siva Kumar, for liquidator

Smt Sujata Chattopadhyay, Liquidator present physically.

Heard learned counsel for the applicant on whether it is required to re-hear IA No 625/2021 wherein order granting police aid has been passed before disposal of IA No 687/2021, since order in IA No 625/2021 was an ex-parte order. Both sides can file clarification memos not exceeding two pages on this. Matter adjourned to 05.04.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**